

ITEM NO.1501

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 43728/2025

[Arising out of impugned final judgment and order dated 29-05-2025 in WP(C) No. 5904/2023 passed by the High Court of Delhi at New Delhi]

SUDHANSHU KARDAM

Petitioner(s)

VERSUS

COMPTROLLER AND AUDITOR GENERAL OF INDIA & ORS.

Respondent(s)

[HEARD BY : HON'BLE VIKRAM NATH AND HON'BLE SANDEEP MEHTA, JJ.]
IA No. 192998/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 193008/2025 - INTERVENTION/IMPLEADMENT

IA No. 193215/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 193000/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 12-03-2026 This matter was pronounced today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :

Mr. Rahul Bajaj, Adv.
Ms. Sarah, Adv.
Mr. Ayyam Perumal Karthik M., AOR
Mr. Kathiravan N, Adv.

For Respondent(s) :

Ms. Archana Pathak Dave, A.S.G.
Mr. Vaibhav Dwivedi, Adv.
Mr. Abhishek Jain, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Kamal Diggpaal, Adv.
Ms. Harshita Choubey, Adv.
Mr. Mahendra Kumawat, Adv.
Mr. Amrish Kumar, AOR

Mr. Anil Kaushik, A.S.G.
Pranjal Singh, Adv.
Aashna Gill, Adv.
Nachiketa Joshi, Adv.
Diwakar Sharma, Adv.
Aastha Singh, Adv.
Mr. Yogesh Vats, Adv.
Dr. N. Visakamurthy, AOR
Rajeshwari Shankar, Adv.
Padmesh Mishra, Adv.
Mr. S.n.terdal(aor), Adv.

Hon'ble Mr. Justice Sandeep Mehta has pronounced the order in the matter heard by the Bench comprising Hon'ble Mr. Justice Vikram Nath and His Lordship.

Application for implement is allowed.

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR

[Signed order is placed on the file]